

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1498

ANSWERED ON:21.08.2012

TERRORIST ACTIVITIES

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of terrorist incidents which occurred in the country during the last three years and the current year;
- (b) the number of civilians and security personnel killed in the said incidents, State-wise; and
- (c) the policy and security measures taken by the Government to check such incidents?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Details of incidents of Terrorist Incidents reported in the country during the last three years and the current year and number of civilians and security personnel killed is given at Annexure -I.

(c): The Government is committed to combat terrorism, extremism and separatism in all its forms and manifestations as no cause, genuine or imaginary can justify terrorism or violence. As Law & Order and Police is a State subject, the primary responsibility to serve the urban areas remains with the State Governments. Government of India has continuously supplemented State Police capacities through the Modernisation of State Police Forces Scheme under which, inter alia, modern weaponry, fleet augmentation, upgradation of State Intelligence Units and training infrastructure are permissible heads of expenditure.

At the National level, in order to deal with the menace of extremism and terrorism the Government has taken various measures which, inter- alia, include augmenting the strength of Central Armed Police Forces; amendment to the CISF Act to enable deployment of CISF in joint venture of private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control; effective border management through round the clock surveillance & patrolling on the borders; establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech surveillance equipment; upgradation of Intelligence setup; and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. As a part of steps to counter terrorists threats, the National Intelligence Grid (NATGRID) has been created.

The Prevention of Money Laundering Act has been amended in 2009 to inter alia, include certain offences under the Unlawful Activities (Prevention) Act, as predicate offence.

Further, the Government continues to raise the issues of Cross- Border Terrorism in all its aspects including its financing at various multi-lateral and bilateral fora.